

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.243/2016
RT CP (CAA) No.142/Chd/Hry/2017**

In the matter of:

HB Stockholdings Limited.Demerged Company No.1/
Petitioner Company No.1

AND

HB Portfolio Limited.Resulting Company No.1/
Petitioner Company No.2

AND

HB Estate Developers Limited.Resulting Company No.2/
Petitioner Company No.3

Present: Mr.Sandeep Bhuraria, Advocate with Mr.Vikas Mohan
Gupta, Advocate for petitioners.
Mr.Deepankur Sharma, Advocate for Official Liquidator,
Chandigarh.

The petitioner has filed the affidavit of service of notice.

As per the office report, the report of the Regional Director has already
been received. The learned counsel for petitioners submits that he
would be filing the response by way of affidavit to the observations
made by the Regional Director today. The same be filed during course
of the day. Copy of the same has been supplied to the counsel for the
Official Liquidator. List the matter for arguments on 24.08.2017.

Ms.Santosh Rani, Senior Assistant, Liquidation Branch,
Punjab & Haryana High Court, Chandigarh is present along with the
summoned record, is discharged. The learned counsel for the



petitioner, however, is directed to file certified copies of CP
No.165/2016 to which he wants to rely on by the next date.

sd/-

(Justice R.P.Nagrath)
Member (Judicial)

✓ July 20, 2017
Ashtwani